

# **THE HIGH COURT OF MEGHALAYA**

## **SHILLONG**

### **NOTIFICATION**

**Dated Shillong the 17<sup>th</sup> August, 2024**

**No.HCM.III/49/2023/Judl.I/14 :** In supersession of this Registry's Notification No. HCM.III/49/2023/Judl.I/13 dated 11.02.2024, Hon'ble the Chief Justice (Acting), High Court of Meghalaya, in exercise of the powers under Section 5 of The Commercial Courts Act, 2015, is pleased to re-constitute the Commercial Appellate Division of the High Court of Meghalaya, which shall now comprise of Hon'ble the Chief Justice (Acting) and Hon'ble Mr. Justice B. Bhattacharjee, for the purpose of exercising jurisdiction and powers conferred on it by the said Act.

**By Order,**

*Sd/-*

**REGISTRAR GENERAL**

**Memo No.HCM.III/49/2023/Judl.I/14-A**

**Dated Shillong, the 17<sup>th</sup> August, 2024**

**Copy to: -**

1. The P.S to Hon'ble Mr. Justice H.S. Thangkhiew, Chief Justice (Acting), High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
2. The P.S to Hon'ble Mr. Justice W. Diengdoh, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice B. Bhattacharjee, High Court of Meghalaya, Shillong for favour of kind information of His Lordship.
4. The P.S to Advocate General/ Addl. Advocate General, Meghalaya, Shillong for favour of kind information.
5. The Registrar (Judicial Service), High Court of Meghalaya, Shillong for favour of kind information.
6. The Joint Registrar (Listing), High Court of Meghalaya, Shillong for favour of kind information.
7. The Member Secretary, Meghalaya State Legal Services Authority for favour of kind information.
8. All District & Sessions Judges, Meghalaya for favour of kind information.
9. The Deputy Solicitor General/ Central Government Counsel, High Court of Meghalaya, Shillong for favour of kind information.
10. The President/ Secretary, High Court Bar Association, Shillong for favour of kind information.
- ✓ 11. The System Analyst, High Court of Meghalaya, Shillong for kind information. She is also requested to get the same uploaded in the Official Website.
12. All Court Masters concerned for information and necessary action.
13. Notice Board.
14. Office File.

*[Signature]*

**REGISTRAR GENERAL**

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